



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 11th October, 2019

SRO:-573 Whereas, on 10-05-2017 P/S Shopian received an information to the effect that dead body of Lieutenant Umer Fayaz S/O Fayaz Ahmad Parry R/O Sarsuna Kulgam is lying at Village Hermain Shopian with visible gunshot wounds, who was kidnapped and killed by the terrorists with their illegal weapons; and

2. Whereas, a case FIR No. 94/2017 U/S 302 RPC 7/27 A.Act, and 16 ULA (P) Act, 1967 was registered at Police Station Shopian and investigation initiated; and

3. Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating Officer established a prima-facie case against the accused persons namely (A1) Bilal Ahmad Bhat S/O Gh. Rasool Bhat R/O Check-Cholina under Sections 364, 120-B RPC 16 of the Unlawful Activities (Prevention) Act 1967 while as A-2. Ishfaq Ahmad Thoker A-3. Gayas Ul Islam Thoker A-4 Abass Ahmad Bhat A-5. Mushtaq Ahmad Mir and A-6. Mold Altaf Dar under sections 364, 302, 120-B.RPC, 7/27 A.Act & 16 of the Unlawful Activities (Prevention) Act 1967. The accused persons figuring at S.No.02 to 06 stands eliminated in different encounters with security forces at different places against whom proceedings would be abated, however, accused figuring at S.No.1 is presently under Judicial Custody as Special Jail Pulwama:

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and

5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Bilal Ahmad Bhat S/o G. Rasool Bhat R/o Check-Cholina Shopian for the commission of offences punishable u/s 16 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 94/2017 of Police Station Shopian.

By order of the Government of Jammu and Kashmir.

Sd/-

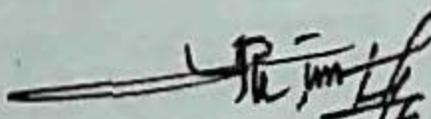
Principal Secretary to the Government
Home Department

Dated: .10.2019

No. Home/Pros/87/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-17/S/2019/34805-07 dated 12/06/2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


11.10.19.
Under Secretary to the Government
Home Department